

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of June, 2022 (20.6.2022 to 25.6.2022)**  
**(through video conference)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
28.6.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	60/MP/2022	NTPC	Petition for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2019 to 31.3.2024 (On admission).
	2.	61/MP/2022	PGCIL	Petition under Section 79(1) (c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems (On admission).
	3.	62/MP/2022	NLCIL	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 19.3.2019 passed by this Commission and directions and initiation of appropriate action against the Respondent No.1 to 4 for non-compliance of the directions issued under Order dated 19.3.2019 in Petition No. 54/MP/2018 (On admission).
	4.	84/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of LTA, as sought for by Petitioner No. 1 vide its letter dated 10.1.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 150 MW out of the total 300 MW, on the premise of the start date of LTA being taken as 23.4.2022, till the final disposal of the present proceedings(On admission)..
	5.	64/MP/2022	PSPCL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking reduction in tariff under the Power Purchase Agreement dated 29.12.2017 executed between Respondent Nos.1 and 2 read with Power Sale Agreement dated 24.11.2017 executed between the Petitioner and Respondent No.2 for purchase of 50 MW of Wind Power (On admission).
	6.	583/MP/2020 alongwith I.A.Nos.68 &76/2021	SUCRL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) and other applicable permissions, approvals of legal and Regulatory Provisions( Interlocutory application for interim reliefs and to file additional grounds and additional prayer).
	7.	628/MP/2020	APIL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to Power Grid Corporation of India Limited to extend the long term access start date and extend the deadline for completion of the dedicated transmission line and Pooling Sub-station.
	8.	57/MP/2022	HPPTCL	Petition for inclusion of 220 kV D/C Charor-Banala Transmission Line under PoC mechanism for recovery of Transmission Charges under CERC(Sharing of Inter-State Transmission Charges and Losses) Regulations,2020
	9.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited
	10.	403/TT/2020 alongwith I.A.No14//2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for the assets under Transmission System associated with Mundra Ultra Mega Power Project covered in CERC order dated 26.5.2016 in petition No. 20/TT/2015, covered in CERC order

				dated 2.12.2019 in petition No. 194/TT/2018, covered in CERC order dated 29.4.2016 in petition No. 185/TT/2014 , covered in CERC order dated 23.7.2018 in Petition No. 207/TT/2017 (Interlocutory application to take on record the RCE-II).
11.	372/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff blocks for Assets under Eastern Region Strengthening Scheme III (ERSS-III) in Eastern Region.
12.	681/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with North East-Northern/Western Inter Connector-I.
13.	732/TT/2020	PGCIL		Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Assets under Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NR/SR/WR via ER in Northern, Eastern & Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
14.	705/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for in respect of Asset -I: Central Sector Portion of 1030.426 km (DOCO 1.8.2014), Asset-II: Central sector portion of 2186.339 kms, Asset-III: BBMB portion of 208.438 kms ,Asset-IV: Central sector portion of 1646.039 kms and Asset-V: BBMB portion of 2.35 kms under Establishment of Fibre Optic communication system in Northern region.
15.	15/RP/2021	PGCIL		Petition for review of the Order dated 8.2.2021 in Petition No. 84/TT/2020
16.	3/RP/2022	PKTCL		Petition for review of the Order dated 9.2.2021 in Petition No. 156/TT/2015.
17.	5/RP/2022	TPL		Petition for review of the Order dated 6.3.2020 in Petition No.L-1/44/2010/CERC
18.	173/MP/2019 alongwith 67/IA/2020	BALCO		Petition seeking payment of the outstanding amount on account of (i) late payment surcharge; (ii) additional interest, and for furnishing of Stand by Letter of Credit as payment security mechanism(Interlocutory application for placing additional documents on record).
19.	180/MP/2019	Indian Railways (ECR)		Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999
20.	132/MP/2019	Indian Railways		Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Clause 7.0 of the Bulk Power Purchase Agreement executed between Indian Railways and Bharatiya Rail Bijlee Company Limited dated 16.12.2010 seeking relief on account of Force Majeure events being suffered by the Indian Railways.
21.	188/MP/2019 alongwith I.A.No.66/2019	PTC		Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.09.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC( Interlocutory application seeking interim direction).

	22.	189/MP/2019	PSEPL	Petition seeking direction to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfillment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's project
	23.	192/MP/2019	NLCIL	Petition for exemption from Technical Minimum operation for NLCIL TPS-II Expansion (2 x 250 MW) CFBC Units till 31.3.2020
	24.	196/MP/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 765 kV Line Bays and 240 MVA Switchable Line Reactor at Raichur and Sholapur Sub-stations under line bays and reactor at POWERGRID Sub-station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR
	25.	199/MP/2019	TPDDL	Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of availability by Pragati Power Corporation Limited and claiming fixed charges thereto
	26.	201/MP/2019	WL	Petition under Section 79(1) (f) of the Electricity Act,2003 to adjudicate upon disputes seeking directions against the Respondents for payment of differential tariff for the period from January, 2011 to May, 2014
	27.	202/MP/2019	NLCIL	Petition for increase in O&M Expenses on account of Pay/Wage revision and other pay hikes to Employees (Executive w.e.f. 1.1.2017, Non-Executive & workmen w.e.f. 1.4.2014) of NLCIL's Power Stations & CISF security personnel w.e.f. 1.1.2016 including Gratuity ceiling limit increase- recovery from the beneficiaries of NLCIL Power Stations for the year 2014-19
	28.	10/MP/2021	AGE(MP)L	Petition for extension of Scheduled Date of Commissioning of the project without the levy of the penalty.
	29.	44/MP/2022	TPDDL	Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019 seeking adjudication of dispute with NTPC Limited in terms of the Order dated 17.1.2022 passed in WP (C) 10026 of 2020.
30.6.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	53/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on installation of various Emission Control Systems at Chandrapura Thermal Power Station Unit-7 & 8 having an installed capacity of 500 MW (2x250 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015(On admission).
	2.	4/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & 2020-21 in respect of Chamara-III Power Station (On admission).
	3.	52/MP/2022	NHPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Limited & Power Grid Corporation of India Limited (PGCIL) regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009. (On admission).
	4.	54/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to short fall in energy generation for reasons beyond the control of the generating station during the FY 2019-20 & 2020-21 in respect of Kishanganga Power Station(On admission)..
	5.	63/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY-2020-21 in respect of Rangit Power Station (On admission).

6.	66/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & 2020-21 in respect of Parbati-III Power Station(On admission).
7.	70/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2020-21 in respect of Nimoo Bazgo Power Station (On admission).
8.	222/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of J&K Police in Nimoo Bazgo Power Station during the period 1.1.2016 to 31.3.2019.
9.	223/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of J&K Police in Chutak Power Station during the period 1.1.2016 to 31.3.2019.
10.	224/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Uri-I Power Station during the period 1.1.2016 to 31.3.2019(
11.	226/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Sewa-II Power Station during the period 1.1.2016 to 31.3.2019.
12.	227/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Uri-II Power Station during the period 1.1.2016 to 31.3.2019
13.	228/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Tanakpur Power Station during the period 1.1.2016 to 31.3.2019
14.	229/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in TLDP-III Power Station during the period 1.1.2016 to 31.3.2019
15.	230/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in TLDP-IV Power Station during the period 1.1.2016 to 31.3.2019
16.	231/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Indian Reserve Battalion (IRBN) in Teesta-V Power Station during the period 1.1.2016 to 31.3.2019
17.	232/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Indian Reserve Battalion (IRBN) in Rangit Power Station during the period 1.1.2016 to 31.3.2019.
18.	233/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dhauliganga Power Station during the period 1.1.2016 to 31.3.2019.
19.	234/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Salal Power Station during the period 1.1.2016 to 31.3.2019.
20.	236/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-II Power Station during the period 1.1.2016 to 31.3.2019.
21.	237/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Chamera-III Power Station during the period 1.1.2016 to 31.3.2019
22.	238/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force

				(CISF) in Parbati-III Power Station during the period 1.1.2016 to 31.3.2019.
	23.	286/MP/2019	NHPC	Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Kishanganga Power Station during the period 18.5.2018 to 31.3.2019.
	24.	295/MP/2019	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Chamera-III Power Station.

By order of the Commission

Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
27.6.2022